

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT No.-2

Customs Appeal No.1471 of 2012

(Arising out of Order-In-Appeal No.32/2012 dated 24/02/2012 passed by Commissioner (Appeals) Customs, Bangalore)

Mohammad Rafi

.....Appellant

S/o Kunhil Ahmed
Bedira Vidyanagar Post,
Kasargod, Kerala-671123

VERSUS

Commissioner of Customs, Mangalore

....Respondent

Panambur, Mangalore-575010

APPEARANCE:

None for the Appellant

Shri K. Vishwanath, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER NO.20967/2023

DATE OF HEARING : 22.09.2023

DATE OF DECISION : 22.09.2023

PER: P.A. AUGUSTIAN

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the appellant is not interested in pursuing the appeal.

Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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